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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. NO. 931/2000

New Delhi this the 23rd day of May, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Balram Yadav S/O S.P.Yadav,
R/O H.No.41, Gali No.1,
Jharoda Manjra Extn. Part-II,
Delhi-110084.

... Applicant

(By Shri S. Prasad, Advocate)

-Versus-

1. Union of India, through
Secretary,
Dept. of Telecommunication,
Sanchar Bhawan, New Delhi.
2. Chief General Manager,
Mahanagar Telephone Nigam Ltd.,
Khurshid Lal Bhawan, Janpath,
New Delhi-110050. Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Claim of the applicant for review of his order of suspension has been considered in terms of the directions issued by this Tribunal on 22.11.1999 in O.A. No.2540/98, and by the impugned order passed on 24.1.2000 by the Deputy General Manager (C&A), North at Annexure A-I, it has been decided not to revoke the order of suspension as there are serious allegations against the applicant and the matter is under investigation and trial at the hands of CBI.

2. In our view, no exception can be had to the order impugned as taking the applicant back on duty is

(3)

found wholly undesirable in view of the serious allegations levelled against him.

3. Present O.A., in the circumstances is summarily rejected.

V.K. Majotra

(V. K. Majotra)

Member (A)

Ashok Agarwal

(Ashok Agarwal)

Chairman

/as/